

**More benches of NCLT**

1613. SHRI R. VAITHILINGAM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to set up more benches of the National Company Law Tribunal (NCLT) in the next two to three months;

(b) if so, the details thereof;

(c) whether it is also a fact that currently, about 9,000 cases are pending before NCLT benches in the country for insolvency and other routine matters; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) No, Sir.

(b) Does not arise.

(c) and (d) As per the data provided by National Company Law Tribunal (NCLT), total 19,771 cases were pending with NCLT benches on 30.09.2019, which include 10,860 cases under Insolvency and Bankruptcy Code (IBC), 2016.

**Unavailability of the facility to incorporate new LLP**

1614. SHRI KUMAR KETKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state since when during financial year 2018-19, the facility to incorporate new limited liability partnership (LLP) was unavailable for those who did not have their Director Identification Number/Designated Partner Identification Number (DIN/DPIN)?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): The LLPs registration has not been affected during the financial year 2018-19. 23756 LLPs were incorporated in financial year 2018-19. The process of allotment of DIN is a separate process and has not been stopped in Financial Year 2018-19.